

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 281/MP/2019

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of 'Change in Law'; and (ii) consequent relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective States, in term of Article 12 of the Power Purchase Agreement dated 21.7.2017 between Mytrah Vayu (Sabarmati) Private Limited and PTC India Limited.

Petitioner : Mytrah Vayu (Sabarmati) Private Limited (MV(S)PL)

Respondents : PTC India Limited (PTC) and Ors.

Date of Hearing : 5.3.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Parties Present : Ms. Aukriti Jain, Advocate, MV(S)PL
Shri Dharmendra Gupta, MV(S)PL
Ms. Tanya Sareen, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri Ravi Kishore, Advocate, PTC

Record of Proceedings

Learned counsel for the Petitioner submitted that none of the Respondents have filed reply to the Petition despite the Commission's direction vide Record of Proceedings for hearing dated 12.12.2019. Learned counsel further sought permission to file an additional affidavit incorporating certain amendments to the Petition. The request was allowed by the Commission.

2. The Commission directed the Petitioner to file its additional affidavit by 17.3.2020 with copy to the Respondents. The Respondents were directed to file their reply by 31.3.2020 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 13.4.2020. The due date of filing of additional affidavit, reply and rejoinder should be strictly complied with.

3. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**